

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(CAA)-399(PB)/2017

IN THE MATTER OF:

Hometrail Estate Pvt. Ltd.

APPLICANT / PETITIONER

And

Hometrail Builtech Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 10.07.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Rajesh Kumar Malhotra, Advocate
For the ITD(s):- Mr. Lakshmi Gurung, Standing Counsel
For the RD(ND)(s):- Mr. Sonam Sharma, Company Prosecutor
For the OL(s):- Mr. Amish Tandon & Rohit, Standing Counsel

ORDER

The Communication dated 09.06.2018 was sent by the Income Tax Department to the petitioner which has not been replied so far. Mr. Malhotra learned counsel for the petitioner states that some time be granted to seek instruction in that regard.

Learned company prosecutor states that the Regional Director wants to file further additional affidavit. Let the same be done within two weeks.

List for further consideration on 13th August 2018.

Sdl -

(M. M. KUMAR)
PRESIDENT

Sdl -

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)